

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI
WRIT PETITION (SR) No.45240 OF 2026
PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	25.10.2026	<u>PKC, J:</u> Heard Sri Madhava Rao Nalluri, learned counsel for the petitioners, who appeared through virtual mode. Ms. Yaswini, learned counsel, representing Sri Raviteja Padiri, learned Standing Counsel, takes notice for respondent Nos.1 & 2. Sri N. Ashwani Kumar, learned Standing Counsel, takes notice for respondent Nos.3 to 5. Smt. A. Jayanthi, learned Government Pleader for Home, takes notice for respondent Nos.6 to 9. Learned Government Pleader for Panchayat Raj and Rural Development takes notice for respondent No.11. Learned counsel for petitioners submits that petitioners were permitted to file their nominations on 23.10.2026 and that they have given representation to the State Election Commissioner. A.P., on 23.10.2026. Pursuant to the same, State Election Commissioner has	

		addressed a communication dated 23.10.2026 to the Superintendent of Police, Markapuram District <i>i.e.</i>, respondent No.6 herein, requesting to enquire into the matter, take necessary action and report compliance. Despite the communication dated 23.10.2026, respondent No.6 has not taken any steps. Hence, the petitioners are constrained to file the present writ petition seeking the relief to allow them to file their nominations to the M.P.T.C. Nos.1, 2 and 5 of Pamuru Mandal of Markapuram District. Learned counsel also quoted the decision of the Hon'ble Supreme Court in SPL (C) No.37476 of 2026 dated 21.10.2026. Refuting the said arguments, learned Government Pleader for Home submits that the allegations are not true. As to her instructions, petitioners were permitted to file their nominations with police protection, however, two candidates have stopped to file their nominations and did not attend the nomination centre; whereas one candidate had come to nomination centre but did not enter inside the nomination centre to file her nomination for various reasons. It is their voluntary refusal to file their nominations and there is no prevention by any person. Learned Government Pleader further	
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		submits that a crime is registered <i>vide</i> FIR No.96 of 2026 on 24.10.2026 on receiving the communication from respondent No.3. Learned Standing Counsel for respondent Nos.3 to 5 supported the contentions of learned Government Pleader for Home that, as to his information, petitioners were not prevented to file their nominations but it was their voluntary acts in not filing their nominations. Learned counsel for petitioners disputes the same. When such grievous contentions are there between the parties stating that there is prevention while other party states that there is no such prevention, it is only the voluntary acts of the petitioners, let appropriate counter-affidavits be filed. List the matter before the Regular Bench on 26.10.2026. Ksj/GCD PKC, J	
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